

**THE HIGH COURT OF MADHYA PRADESH**

**M.Cr.C. No. 49417/2018**

**(Mohd. Laeek Vs. State of M.P.)**

1

**Jabalpur, Dated : 13.12.2018**

Shri L.J. Kushwaha, counsel for the applicant.

Ms. Shobhna Sharma, P.L. for the respondent / State.

Case diary is not available.

Heard with the aid of charge sheet.

This is **first** application of the applicant **Mohd. Laeek** filed under section 439 Cr.P.C. for grant of bail in connection with Crime No. 426/2018 registered at Police Station Shahjahanabad, District Bhopal (M.P.) for the offence punishable under Sections 498A, 304B, 34 IPC and Section 3/4 of Dowry Prohibition Act.,

As per prosecution case, on 18/8/2018 deceased Rimsha Ali, wife of Mohd. Tarique Ali committed suicide by hanging herself. It is alleged that applicant Mohd. Laeek, who is father-in-law of deceased and co-accused Seema, mother-in-law, Jenab @ Anam Ali, sister-in-law and Mohd. Tarique Ali, husband of the deceased demanded dowry and used to harass her due to which she committed suicide within two years of her marriage.

Learned counsel for the applicant submits that the applicant is innocent and has falsely been implicated in this case. Applicant is the father-in-law of the deceased. Allegations regarding demand of dowry against the applicant are general in nature. Charge-sheet has been filed. The applicant is in custody since 23.08.2018 and the conclusion of trial is likely to take long time, hence prayed for release of the applicant on bail.

On the other hand, learned counsel for the State opposed the prayer and submitted that the applicant also harassed the deceased due to which she committed suicide. So, the applicant should not be released on bail.

Looking to the facts and circumstances of the case and as to the fact that the allegations regarding demand of dowry are general in nature and that the applicant is in custody since 23.08.2018, charge sheet has been filed and conclusion of trial is likely to take

**THE HIGH COURT OF MADHYA PRADESH**

**M.Cr.C. No. 49417/2018**

**(Mohd. Laeek Vs. State of M.P.)**

**2**

long time, without commenting on the merits of the case, the application is allowed and the applicant is directed to be released on bail upon his furnishing personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand Only)** with **one surety** in the like amount to the satisfaction of the concerned Court for his appearance before the trial Court on all such dates as may be fixed in this behalf by the trial Court during the pendency of trial.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
  2. The applicant will cooperate in the trial;
  3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be;
  4. The applicant shall not commit an offence similar to the offence of which he is accused;
  5. The applicant will not seek unnecessary adjournments during the trial; and
  6. The applicant will not leave India without previous permission of the trial Court.
- C.C. on payment of usual charges.

**(Rajeev Kumar Dubey)**  
**Judge**